

ITEM NO.12

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1510/2018

VINIT GARG & ORS.

Petitioner(s)

VERSUS

UNIVERSITY GRANTS COMMISSION, & ORS.

Respondent(s)

Date : 10-07-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
Mr. D. Abhinav Rao, AOR

For Respondent(s) Mr. Apoorv Kurup, AOR
Ms. Nidhi Mittal, Adv.

Mr. Nikhil Nayyar, Sr. Adv.
Mr. Rajat Khanna, Adv.
Mr. T.V.S. Raghavendra Sreyas, AOR
Mrs. Gayatri Gulati Sreyas, Adv.

Mr. Anil Soni, Adv.
Mr. Harish Pandey, Adv.

Mr. T.A. Khan, Adv.
Mr. G.S. Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. C.U. Singh, learned senior counsel in support of the writ petition, Mr. Nikhil Nayyar, learned senior counsel for the Respondent No.4-Institution, Mr. Harish Pandey, learned senior counsel for the AICTE and Mr. Apoorv Kurup, learned counsel for the University Grants Commission (UGC).

Arguments Concluded.

Reserved for judgment.

The Respondent No.4 is at liberty to file all the documents pertaining to recognition which was sought for the academic years 2007-2008, 2008-2009 and 2009-2010 so also the responses received to the communications sent by the Respondent No.4 to various authorities. Let all these documents be filed with the supporting affidavit within seven days from today along with the written submissions on behalf of Respondent No.4.

The petitioner shall be at liberty to respond to the documents placed on record through the affidavit of Respondent No.4 and also file their written submissions within three days thereafter.

The AICTE and UGC are also at liberty to file their responses/submissions in writing.

(GULSHAN KUMAR ARORA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER